



2026:AHC:170622-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. WRIT PETITION No. - 9965 of 2025

Fareed Ahmad And 16 Others

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Ajay Shankar
Counsel for Respondent(s)	: Dewarshi Kumar Rai, Alok Singh, G.A., Ramendra Pratap Singh

Court No. - 48

HON'BLE CHANDRA DHARI SINGH, J.
HON'BLE TARUN SAXENA, J.

1. The instant writ petition has been filed seeking following main reliefs:-

"(i) Issue a writ, order or direction in the nature of Certiorari quashing the First Information Report dated 02.05.2025 bearing Case Crime No. 0442 of 2025, U/s 419, 420, 467, 468 and 471 I.P.C. at Police Station Robertsganj, District Sonbhadra (Annexure No. 1).

"(ii) Issue a writ, order or direction in the nature of Mandamus or any other appropriate writ restraining the respondent no. 1, 2 & 3 from arresting the petitioners in pursuance to the FIR dated 02.05.2025 bearing Case Crime No. 0442 of 2025, U/s 419, 420, 467, 468 and 471 I.P.C. at Police Station Robertsganj, District Sonbhadra."

2. Learned counsel appearing on behalf of the parties have jointly submitted that in compliance of the order dated 23.04.2026, the parties concerned have filed a compromise deed before the C.J.M., concerned and the C.J.M. concerned has verified the said compromise deed in presence of the parties. It is further submitted that the parties concerned shall abide by all terms and conditions as mentioned in the said compromise deed dated 30.04.2026.

3. Since the verification report of the aforesaid compromise deed is still awaited before this Court, learned counsel for the petitioners has placed a certified copy of the compromise deed dated 30.04.2026, during the course of arguments, which is taken on record.

4. Learned counsel for the parties further submits that since all the disputes between the parties concerned have already been settled and the compromise deed has also been verified by the C.J.M. concerned, the impugned First Information Report dated 02.05.2025 against the petitioners deserves to be quashed.

5. Learned Additional Government Advocate appearing on behalf of the State-respondents has not disputed the facts of compromise as stated by learned counsel for the parties.

6. Heard Mr. Ajay Shankar, learned counsel for the petitioners, Mr. Prabhat Kumar, learned Advocate holding brief of Mr. Alok Singh, learned counsel appearing on behalf of respondent no. 4, learned A.G.A. for the State respondents and perused the record.

7. We have perused the compromise deed dated 30.04.2026, duly provided by learned counsel for the petitioners.

8. Taking into consideration the submissions made by learned counsel appearing on behalf of the petitioners, learned A.G.A. appearing on behalf of the State-respondents, learned counsel appearing on behalf of respondent no. 4, the compromise deed dated 30.04.2026 and the statement made by the parties concerned that they shall abide by all the terms and conditions of the said compromise deed, we have satisfied that no purpose would be served to put the petitioners on trial.

9. In view of the above-said facts as well as law laid down by the

Apex Court in the judgment of **Gian Singh Vs. State of Punjab & Another (2012) 10 SCC 303**, we are inclined to allow this writ petition.

10. Accordingly, the present writ petition is ***allowed***.

11. The impugned F.I.R. dated 02.05.2025 in connection with Case Crime No. 0442 of 2025, U/s 419, 420, 467, 468 and 471 I.P.C. at Police Station Robertsganj, District Sonbhadra along with all consequential proceedings, are is hereby quashed.

August 13, 2026
Saurabh

(Tarun Saxena,J.) (Chandra Dhari Singh,J.)